

Central Electricity Regulatory Commission

No. L-7/25(5)/2003-CERC

New Delhi the 23rd January 2006

NOTIFICATION

Whereas the Central Electricity Regulatory Commission is of the opinion that it is necessary to fix trading margin for inter-state trading of electricity.

Now therefore, in exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely: --

1. **Short title and commencement:** (1) These regulations may be called the Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2005.

(2) These regulations shall come into force from the date of their publication in the Official Gazette.

2. **Trading Margin:** The licensee shall not charge the trading margin exceeding four (4.0) paise/kWh on the electricity traded, including all charges, except the charges for scheduled energy, open access and transmission losses.

Explanation: The charges for the open access include the transmission charge, operating charge and the application fee.

Sd/-
(A.K.Sachan)
Secretary